NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1476/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.01.2018

NAME OF THE PARTIES:

Titgarh Wagone Ltd.

V/s.

Vedanta Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S No

NAME

DESIGNATION

SIGNATURE

1: Rajesh chowley

ORDER CP 1476/I&BC/NCLT/MB/MAH/2017

 From the side of the Petitioner placed on record No Dues Certificate dated 16.12.2017. As a consequence, seeking permission to withdraw the Petition. The No Dues Certificate to be made part of the Record.

2. Petition is disposed of accordingly. To be consigned to Records.

BHASKARA PANTULA MOHAN

Member (Judicial)

Date: 03.01.2018

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M.K. SHRAWAT Member (Judicial)